(b) if so, the action taken so far against those responsible, for its safe keeping?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): (a) No, Sir,

(b) Does not arise.

Fraud in Purchase of Auto parts in Delhi Milk Scheme

*1018. SHRI A. N. CHAWLA: SHRI SHASHI BHUSHAN:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Delhi Milk Scheme had ordered auto parts worth 4 lakhs of rupees during 1970-71 from a Jamshedpur firm;
- (b) whether the parts bad never been received in the stores of the Delhi Milk Scheme and the discrepancy was discovered by the Auditors:
- (c) whether a report in this respect had also not been made with the police;
- (d) whether the parts had been despatched by the suppliers but were disposed of in the way by the Store personnel in connivance with the senior officials of DMS; and
- (e) the action taken by Government against the defaulting officials of the Delhi milk Scheme and whether an enquiry has been ordered in the case; if so, when the enquiry in likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): (a) During 1970-71, supply orders for transport of spare parts of the value of Rs. 5,76,000 (approx.) were placed by Delhi Milk Scheme on M/s. Tata Engineering and Locomotives Co., Jamshedpur.

(b) Against the above Supply Orders, spere parts worth Rs. 4,18,324.01 were despatched upto 30th of June, 1971 by M/s. TELCO through their Transport Contractor M/s. Economic Transport Organisation. The Delhi Milk Scheme, however, credited to their stores spare parts of the value of Rs. 3,67,555.04 by the end of June, 1971. As regards the balance spare parts of the value of Rs. 50,768.97 the position is as under :-

(i) Spare parts yet to be delivered by the Economic Transport Organisation.

Rs 38.965.72

(ii) Spare parts which are stated to have been delivered in the D.M.S. but not yet credited to

Rs. 7,643.42

(iii) Spare parts invoiced by M/s. TELCO but which do not appear to have been received by Delhi Milk Scheme.

Rs. 4,159.83

Total:

Rs. 50,768.97

The above position has emerged after the visit of the Transport Engineer to Jamshedpur and after the matter was taken up by the Internal Audit Wing of Delhi Milk Scheme.

- (c) No.
- (d) There has been no evidence of the disposal of the spare parts not credited to Stores by the Stores personnel in connivance with the Senior officials of Delhi Milk Scheme. Spare parts of the value of Rs. 7,643,42 which are reported to have been delivered but not credit to the Stores of Delhi Milk Scheme, are however yet to be accounted for.
- (e) The Government have taken serious notice of the discrepancies and have asked the Chairman, D.M.S. to make a thorough enquiry and submit his report. Meanwhile, Chairman, D.M.S. has served a 'show cause' notice on the Store Keeper who was incharge of the Stores Receipt Section at a time the spare parts are reported to have been received. This Store Keeper is already under suspension in connection with another case of default.

Entitlement for Bonus under the Coal Mines **Bonus Scheme**

*1019. SHRI R. N. SHARMA: Will the Minister of LABOUR AND REHABILI-TATION be pleased to state:

(a) whether the facilities for entitlement for bonus to the coal mine workers under the